GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 1020 TO BE ANSWERED ON FRIDAY, THE 25TH JULY, 2025

PENDENCY IN COURTS

1020. SHRI MALVINDER SINGH KANG:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of current pending cases in the Supreme Court, High Courts and subordinate Courts;
- (b) the measures/initiatives taken by the Government to reduce pendency in courts;
- (c) the number of fast-track courts that are operational across the Country, State-wise; and
- (d) the details of funds that have been allocated and utilized under Centrally Sponsored Scheme for judicial infrastructure in the last two years, particularly in Punjab?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): As per information available on the National Judicial Data Grid (NJDG), the details of pending cases in the Supreme Court, High Courts and District & Subordinate Courts as on 21.07.2025 are as under:

Sl. No.	Name of Court	Pending Cases
1.	Supreme Court	86,742
2.	High Courts	63,30,409
3.	District and Subordinate Courts	4,65,27,906

- **(b):** The Government has taken several initiatives to provide an ecosystem for faster disposal of cases and reducing pendency in courts, as under:
- i. The National Mission for Justice Delivery and Legal Reforms was set up in August, 2011, with the twin objectives of increasing access to justice by reducing delays in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a coordinated approach for phased liquidation of arrears and pendency in judicial administration, which, inter-alia, involves better infrastructure for courts including computerization, increase in sanctioned strength of District and Subordinate Courts, policy and legislative measures in the areas prone to excessive litigation and re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.
- ii. Under the Centrally Sponsored Scheme for development of Judicial Infrastructure, funds are being released to States/UTs for construction of court halls, residential quarters for judicial officers, lawyers' halls, toilet complexes and digital computer rooms that ease the life of various stakeholders including the litigants, thereby aiding justice delivery. As on 30.06.2025, Rs. 12,101.89 crores have been released since the inception of this Scheme in 1993-94. The number of court halls has increased from 15,818 (as on 30.06.2014) to 22,372 (as on 30.06.2025) and the number of residential units has increased from 10,211 (as on 30.06.2014) to 19,851 (as on 30.06.2025), under this Scheme.
- iii. Under Phase I and II of the e-Courts Mission Mode Project, Information and Communication Technology (ICT) was leveraged for IT enablement of District and Subordinate Courts and 18,735 District and Subordinate Courts were computerized till 2023. WAN connectivity was provided to 2977 sites. Video Conferencing facility was enabled between 3,240 court complexes and 1,272 corresponding jails. 778 eSewa Kendras (facilitation centres) were established to bridge the digital divide by providing citizen centric services to lawyers and litigants. 21 virtual courts were set up in 17 States/UTs, which handled more than 2.78 crore cases and realized more than Rs. 384.14 crores in fines up to March 2023.

The Phase-III of the eCourts Project (2023-2027) was approved on 13.09.2023 with an outlay of Rs.7,210 crore, which is aimed at ushering a regime of enhanced ease of justice by moving towards digital, online and paperless courts. It intends to incorporate latest technology such as Artificial Intelligence (AI) to make justice delivery progressively more robust, easy and accessible. Till date, 506.05 crores pages of court records have been digitized in the High Courts and District Courts. More than 3.65 crore hearings have taken place through Video conferencing and live streaming is functional in 11 High Courts. The number of eSewa Kendras (facilitation centres) has increased to 1814 across High Courts and District Courts. Artificial Intelligence and Machine learning tools are being used in case management hearing and for transcription of oral judgements in the Supreme Court of India.

iv. The Government has been filling up vacancies of Judges in the Supreme Court of India and the High Courts from time to time. From 01.05.2014 to 21.07.2025, 70 Judges have been appointed in the Supreme Court. 1058 new Judges were appointed and 794 Additional Judges were made permanent in the High Courts during the same period. The sanctioned strength of Judges of the High Courts has increased from 906 in May, 2014 to 1122 till date. The sanctioned and working strengths of judicial officers in District and Subordinate Courts have increased as under:

As on	Sanctioned Strength	Working Strength
31.12.2013	19,518	15,115
21.07.2025	25,843	21,122

Source: MIS Portal of the Department of Justice

However, filling up of vacancies in District and Subordinate judiciary falls within the domain of the State/UT Governments and High Courts concerned.

v. In pursuance of a Resolution passed in Chief Justices' Conference held in April, 2015, Arrears Committees have been set up in all 25 High Courts to clear cases pending for more than five years. Arrears Committees have now been set up under District Courts as well.

- vi. Under the aegis of the Fourteenth Finance Commission, the Fast Track Courts have been established for dealing with cases of heinous crimes, cases involving senior citizens, women, children, etc. As on 30.06.2025, 865 Fast Track Courts are functional across the country. With a view to fast-track criminal cases involving elected MPs / MLAs, ten (10) Special Courts are functional in nine (9) States/UTs. Further, the Central Government had approved a Centrally Sponsored Scheme for setting up Fast Track Special Courts (FTSCs) across the country, for the expeditious disposal of pending cases of Rape and POCSO Act. As on 30.06.2025, 725 FTSCs including 392 exclusive POCSO (ePOCSO) Courts are functional in 29 States/UTs, which have disposed of more than 3,34,000 cases since their inception.
- vii. With a view to reduce pendency and unclogging of the courts, the Government has amended various laws like The Negotiable Instruments (Amendment) Act, 2018, The Commercial Courts (Amendment) Act, 2018, The Specific Relief (Amendment) Act, 2018, The Arbitration and Conciliation (Amendment) Act, 2019 and The Criminal Laws (Amendment) Act, 2018.
- Accordingly, The Commercial Courts Act, 2015 was amended in August, 2018 making Pre-institution Mediation and Settlement (PIMS) mandatory in case of commercial disputes. In order to further enhance the efficiency of the PIMS mechanism, the Government, through The Mediation Act, 2023, has further amended the Commercial Court Act, 2015. The amendments to The Arbitration and Conciliation Act, 1996 have been made in the years 2015, 2019 and 2021 for expediting the speedy resolution of disputes.

Under The Commercial Courts Act, 2015, there is a provision for case management hearing, which provides for an efficient, effective and purposeful judicial management of a case so as to achieve a timely and qualitative resolution of a dispute. It assists in early identification of disputed issues of facts and law, establishment of procedural calendar for the life of the case and the exploration of possibilities of the resolution of the dispute.

Another novel feature introduced for the commercial courts is the system of color banding, which limits the number of adjournments that can be granted in any commercial matter to three and alerts the judges about listing of the cases in accordance with their stage of pendency.

ix. Lok Adalat is an important Alternative Disputes Resolution Mechanism available to common people, where the disputes/ cases pending in the court of law or at pre-litigation stage are settled/ compromised amicably. Under The Legal Services Authorities (LSA) Act, 1987, an award made by a Lok Adalat is deemed to be a decree of a civil court and is final and binding on all parties and no appeal lies against it before any court. National Lok Adalats are organized simultaneously in all Taluks, Districts and High Courts on a pre-fixed date.

The details of the cases disposed of in National Lok Adalats during the last four years are as under: -

Years	Pre-litigation Cases	Pending Cases	Grand Total
2021	72,06,294	55,81,743	1,27,88,037
2022	3,10,15,215	1,09,10,795	4,19,26,010
2023	7,10,32,980	1,43,09,237	8,53,42,217
2024	8,70,19,059	1,75,07,060	10,45,26,119
2025 (up to	2,58,28,368	50,82,181	3,09,10,549
March)			
Total	22,21,01,916	5,33,91,016	27,54,92,932

x. The Government launched the Tele-Law programme in 2017, which provides an effective and reliable e-interface platform connecting the needy and disadvantaged sections seeking legal advice and consultation with panel lawyers via video conferencing, telephone and chat facilities available at the Common Service Centres (CSCs) situated in Gram Panchayats and through Tele-Law mobile App.

*Percentage-wise break-up of Tele – Law Data

Till 30 th June,	Cases	% wise Break	Advice	% wise Break	
2025	Registered	Up	Enabled	Up	
	(Gender -wise			
Female	44,81,170	39.58%	44,21,450	39.55%	
Male	68,39,728	60.42%	67,58,085	60.45%	
	Caste Category-wise				
General	26,89,371	23.76%	26,48,100	23.69%	
OBC	35,64,430	31.49%	35,16,236	31.45%	
SC	35,27,303	31.16%	34,90,737	31.22%	
ST	15,39,794	13.60%	15,24,462	13.64%	
Total	1,13,20,898		1,11,79,535		

- xi. Efforts have been made to institutionalize pro bono culture and pro bono lawyering in the country. A technological framework has been put in place where advocates volunteering to give their time and services for pro bono work can register as Pro Bono Advocates on Nyaya Bandhu (Android & iOS and Apps). Nyaya Bandhu Services are also available on UMANG Platform. Pro Bono Panel of advocates has been initiated in 23 High Courts at the State/UT level. Pro Bono Clubs have been started in 109 Law Schools to instill Pro Bono culture in budding lawyers.
 - (c): As per information received from the High Courts, 865 Fast Track Courts (FTCs) are functional across 21 State/UT's with pendency of 14,38,198 cases as on 30.06.2025. State/UT-wise details are at *Annexure-I*. In addition to the above, pursuant to the enactment of the Criminal Law (Amendment) Act, 2018 and in compliance with the directions of the Hon'ble Supreme Court in Suo Motu Writ (Criminal) No. 1/2019, the Central Government has been implementing since October, 2019 a Centrally Sponsored Scheme for the establishment of Fast Track Special Courts (FTSCs), including exclusive POCSO (e-POCSO) Courts. These courts are dedicated to the time-bound trial and disposal of pending cases related to rape and offences under the Protection of Children from Sexual Offences (POCSO) Act. As per data provided by the High Courts, 725 FTSCs, including 392 exclusive POCSO Courts, are functional across 29 States/UTs as on 30.06.2025. Since the inception of the Scheme, these courts have collectively disposed of

3,34,213 cases, while 2,00,349 cases are currently pending. The State/UT-wise details are at *Annexure-II*.

(d): The details of funds, allocated and utilized under Centrally Sponsored Scheme for judicial infrastructure in the last two years, particularly in Punjab are as under:

(Rs. in Crore)

Total funds allocated and utilized in last two years.			
Financial Year	Funds allocated	Funds Utilized	
2023-24	1051	1060.17	
2024-25	1123.40	1123.40	
2025-26	998	50.48 (as on 30.06.2025)	
Funds allocated and utilized for Punjab in last two years			
Financial Year	Funds allocated	Funds Utilized	
2023-24	47.28	18.42	
2024-25*	46.88	0.00	
2025-26*	49.25	0.00 (as on 30.06.2025)	

^{*} Funds could not be released as State had more than permissible unspent balance of funds in their Single Nodal Agency (SNA) account and was not eligible for fresh grant of central funds.

STATEMENT REFERRED TO IN REPLY TO PART (C) OF LOK SABHA UNSTARRED QUESTION NO. 1020 FOR ANSWER ON 25.07.2025 REGARDING 'PENDENCY IN COURTS'.

State/UT-wise Details of functional Fast Track Court (FTCs) as on 30.06.2025

Sl. No.	Name of States/UTs	Number of Functional FTCs	Pendency
1	Andhra Pradesh	21	6915
2	Andaman & Nicobar island	0	0
3	Arunachal Pradesh	0	0
4	Assam	16	13713
5	Bihar	0	0
6	Chandigarh	0	0
7	Chhattisgarh	27	5816
8	Dadra & Nagar Haveli and Daman & Diu	0	0
9	Delhi	26	6625
10	Goa	4	1349
11	Gujarat	54	5316
12	Haryana	6	774
13	Himachal Pradesh	3	332
14	Jammu & Kashmir	8	1423
15	Jharkhand	41	9110
16	Karnataka	0	0
17	Kerala	0	0
18	Ladakh	0	0
19	Lakshadweep	0	0
20	Madhya Pradesh	0	0
21	Maharashtra	102	153896
22	Manipur	6	199
23	Meghalaya	0	0
24	Mizoram	2	259
25	Nagaland	0	0
26	Odisha	0	0
27	Puducherry	1	4458
28	Punjab	7	152
29	Rajasthan	0	0
30	Sikkim	2	17
31	Tamil Nadu	72	80244
32	Telangana	0	0
33	Tripura	2	1049
34	Uttar Pradesh	373	1057849
35	Uttarakhand	4	1103
36	West Bengal	88	87599
	TOTAL	865	1438198

STATEMENT REFERRED TO IN REPLY TO PART (C) OF LOK SABHA UNSTARRED QUESTION NO. 1020 FOR ANSWER ON 25.07.2025 REGARDING 'PENDENCY IN COURTS'.

	Name of States/UTs	Functional Courts		
Sl. No.		FTSCs including Exclusive POCSO Courts	Exclusive POCSO Courts	Pendency
1	Andhra Pradesh	16	16	6303
2	Assam	17	17	6435
3	Bihar	46	46	18459
4	Chandigarh	1	0	214
5	Chhattisgarh	15	11	1739
6	Delhi	16	11	3560
7	Goa	1	0	155
8	Gujarat	35	24	5315
9	Haryana	18	14	4420
10	Himachal Pradesh	6	3	643
11	J&K	4	2	497
12	Karnataka	30	17	5220
13	Kerala	55	14	6292
14	Madhya Pradesh	67	56	10713
15	Maharashtra	2	1	290
16	Manipur	2	0	49
17	Meghalaya	5	5	1097
18	Mizoram	3	1	75
19	Nagaland	1	0	59
20	Odisha	44	23	9065
21	Puducherry	1	1	218
22	Punjab	12	3	1451
23	Rajasthan	45	30	4892
24	Tamil Nadu	14	14	5234
25	Telangana	36	0	8782
26	Tripura	3	1	224
27	Uttarakhand	4	0	1094
28	Uttar Pradesh	218	74	92700
29	West Bengal	8	8	5154
30	Jharkhand *	0	0	0
31	A&N Islands**	0	0	0
32	Arunachal Pradesh***	0	0	0
33	Dadra & Nagar Haveli and Daman & Diu	0	0	0
34	Ladakh	0	0	0
35	Lakshadweep	0	0	0
36	Sikkim	0	0	0
	TOTAL	725	392	200349

Note: At the inception of the Scheme, the allocation of FTSCs across the country was based on a criterion of 65 to 165 pending cases per court, meaning one FTSC would be established for every 65 to 165 pending cases. Based on that, only 31 States/UTs were eligible to join the Scheme.

^{*} The State of Jharkhand has decided to exit the FTSCs Scheme vide letter dated 07.07.2025.

^{**} A&N islands has consented to join the Scheme, but is yet to operationalize any court.

^{***} Arunachal Pradesh has opted out of the Scheme citing a very low number of pending cases of Rape and POCSO Act.